

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (e). The papers referred to in paragraphs (b) and (c) of the question have been placed before the Netaji Inquiry Commission and have been taken judicial notice of by the Commission. Since the matter is subjudice before the Commission, the Government are not in a position to furnish the reply with reference to those papers now.

Issue of Equity Shares by Coca Cola Export Corporation

9470. **SHRI SHASHI BHUSHAN:** Will the Minister of **INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY** be pleased to refer to the reply given to Unstarred Question No. 3781 on the 7th December, 1973 regarding issue of equity shares by Coca Cola Export Corporation and state:

(a) whether the examination of the question, whether manufacture of Fanta Grape by Coca Cola Export Corporation amounted to expansion and required Government's permission, has since been completed; and

(b) if so, the results thereof and the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): (a) and (b). The matter has been examined and it has now been held that for the manufacture of Fanta Grape, the Company does not require specific approval of Government.

Diffusion of foreign equity holdings of Automobile tyre manufacturing Companies

9471. **SHRI K. S. CHAVDA:** Will the Minister of **INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY** be pleased to state:

(a) whether the companies producing automobile tyres and tubes having

hundred per cent foreign equity holding have reached their equity to 40 per cent; and

(b) if not, what steps Government intend to take to dilute their foreign equities of those companies to 40 per cent?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): (a) There is only one company namely M/s. Firestone Tyre and Rubber Company of India Ltd., having 100 per cent foreign equity, producing automobile tyres and tubes. They have not so far reduced their foreign equity to 40 per cent.

(b) Under the Foreign Exchange Regulation Act, 1973, foreign companies have to seek the permission of the Reserve Bank of India for continuing their existing business activities which may be of an industrial, commercial or trading nature. The last date for submitting applications to the Bank is 30th June, 1974. A decision on the application of M/s. Firestone Tyre and Rubber Company of India Ltd., when received will be taken in accordance with the guidelines issued for administration of section 29 of the Foreign Exchange Regulation Act, 1973.

Import of wood pulp for production of rayon tyre yarn

9472. **SHRI D. B. CHANDRA GOWDA:** Will the Minister of **INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY** be pleased to state:

(a) whether there is no indigenous production of wood pulp, the main raw material for the production of rayon tyre yarn, and studies conducted by the Forest Research Institute, Dehradun, have offered no enduring solution to the problem; and

(b) if so, the particulars regarding the reviewed policy of Government in this regard?